

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-508
IB-699/ND/2022
IA/537/2023

IN THE MATTER OF:

Mrs. Poonam Jain

....Applicant

SECTION

U/s 94 (1) IBC

Order delivered on 22.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/537/2023:-

Personal Guarantor in person is present. No one is present on behalf of Resolution Professional and no one is present on behalf of Financial Creditor at the time of hearing of the matter. Vide order dated 31.05.2024, last opportunity was given to the Financial Creditor to appear and file their response. In the interest of justice, list the matter on **05.09.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)